

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW NO. 21 OF 2020

The State of Goa

..... Applicant

V e r s u s

Ashvini Lotlikar & Ors.

..... Respondents

Ms. Susan Linhares, Additional Government Advocate for the Applicant.

Mr. J. P. Supekar with Mr. S. Sayed and Ms. Y. Coutinho, Advocates for the Respondents.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 28th May, 2020

P.C.

There appears to be some casualness in seeking extension of time. Mr. Supekar, the learned Counsel for the respondents, submits that he was never approached to furnish any details.

2. Ms. Linhares, learned Additional Government Advocate for the applicant, submits that some other Advocates were approached to furnish details. In any case, taking into consideration the Covid-19 situation, we

grant three months extension to work out a revised pension payable to the petitioners and commence such payment.

3. However, the concerned authorities should deal with the situation in all earnest and see that there is no further delay in payment of revised pension to the petitioners. This application is allowed in the aforesaid terms.

4. All concerned to act on the basis of authenticated copy of this order.

M. S. JAWALKAR

M. S. SONAK, J.

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